

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2552**  
TO BE ANSWERED ON 17.03.2017

**AMENDMENT IN DOMESTIC VIOLENCE ACT**

2552. SHRI M.B. RAJESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether incidents of misuse of Protection of Women from Domestic Violence Act have been reported in recent years and if so, the details thereof;
- (b) whether the Government has any proposal to amend the said Act to make it more stringent and stop its misuse; and
- (c) if so, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (c) : Adequate safeguards are available under existing laws to deal with misuse of legal provisions, if any. There is no proposal under consideration to amend the Protection of Women from Domestic Violence Act, 2005.

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